

TELENGANA

*360 DR. SALIG RAM :

SHRI KRISHAN KANT if
SHRI ARJUN ARORA :
SHRI M. V. BHADRAM :
SHRI YELLA REDDY :
SHRI RAJNARAIN :

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Starred Question No. 65 given in the Rajya Sabha on the 23rd July, 1969 and state the further steps taken by Government to solve the Telengana tangle ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. GHAVAN) : Efforts are continuing to normalise the situation.

TELENGANA AGITATION

◆361. SARDAR RAM SINGH :
DR. B. N. ANTANI : SHRI S. S.
MARISWAMY : SHRI
LOKANATH MISRA : SHRI
GHITTA BASU :
SHRI KESAVAN
(THA-ZHAVA) :
SHRI NIRANJAN VARMA :
SHRI K. P.
SUBRAMANIA MENON :

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Un-starred question No. 228 given in the Rajya Sabha on the 23rd July, 1969 and state :

(a) the total number of persons killed or otherwise seriously injured in the Telengana agitation in various parts of Andhra Pradesh during the last two months ;

(b) whether the army had to be called out several times because of break down of the law and order situation in the State :

(c) whether the army units were deployed in concurrence with the Central Government or at the initiative of the State Government ; and

(d) whether the Government of India have examined the implications of the

†The question was actually asked on the floor of the House by Shri Krishan Kant.

‡The question was actually asked on the floor of the House by Sardar Ram Singh.

frequent use of army in aid of civil authorities in the maintenance of law and order ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. GHAVAN) : (a) Information is being collected from the State Government.

(b) and (c) At the request of the Civil authority in Andhra Pradesh, troops were made available on five occasions from January to July, 1969, as a precautionary measure, for maintenance of law and order. The troops were, however, not actually used to quell any disturbances.

(d) Section 129 and 130 Cr. P. C. lay down the procedure for use of armed forces for dispersal of unlawful assemblies. Other requests of State Governments for use of armed forces in aid of civil power are carefully examined by the Central Government before they are agreed to.

SHRI KRISHAN KANT : May I know from the hon. Minister on three points based on the reply whether the Government has come to any decision on the report of the Committee of Jurists regarding giving safeguards for the employment of Telengana people in the Telengana area ? Number two ; have they received detailed assessment of the situation arising out of the situation as the hon. Minister had mentioned on July 23 in reply to a question, and what is the assessment of the Government of India regarding the present situation also about the opening of colleges and universities and by what date ? And, thirdly, has it come to the notice of the Government that Telengana agitation leaders and Vidarbha agitation leaders have met and wanted to adopt a strategy for agitation in Telengana and other areas, and if it is so, what action the Government is taking in this matter ?

SHRI Y. B. CHAVAN : As for the Committee of Jurists, their report has been received. There are two aspects of this report. One is whether there is a possibility of constitutional amendments to provide a solution to the unemployment problem. And the other is, if it is not possible under the Constitution to make any provision for that, what administrative action could be taken. The Committee of Jurists has found that there is no constitutional way out of it. But as far as administrative measures are concerned, they have made certain recommendations. I have handed over the report to the Chief Minister, and I am